# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## Original Application No. 143 of 2011

Monday, this the 21st day of February, 2011

Hon'ble Justice Mr. P.R. Raman, Judicial Member Hon'ble Mr. K. George Joseph, Administrative Member

L. Devaki Amma, aged 65, W/o. P. Parameswara Pillai, "Surya", Kudambanadu, Kudambanadu P.O., Pathanamthitta District, (Discharged from service as Gramin Dak Sevak, Peringanad, Pathanamthitta Dist). .....

**Applicant** 

(By Advocate – Mr. M.T. Suresh Kumar)

### Versus

- 1. Union of India, represented by the Secretary,
  Department of Post, Loksabha Secretariat, New Delhi,
  Pin 110 001.
- 2. Superintendent of Post Offices, Pathanamthitta (Dist), Pathanamthitta, Pin 689 645.
- 3. The Post Master, Adoor Head Office, Pathanamthitta, Pin 689 645.

Respondents

## (By Advocate – Mr. Varghese P. Thomas, ACGSC)

This application having been heard on 21.2.2011, the Tribunal on the same day delivered the following:

### ORDER

### By Hon'ble Mr. K. George Joseph, Administrative Member –

The applicant in this Original Application submitted that she was discharged from service on attaining the age of 65 years on 25.5.2010 as GDS BPM, Peringanad. She had rendered 38 years of continuous service. She was granted Rs. 60,000/- as ex-gratia gratuity. Her contention is that she is entitled to get a total amount of Rs. 1,56,750/- towards payment of ex-gratia gratuity as per Payment of

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Gratuity Act, 1972. Her representation for the same did not yield the desired result. Aggrieved, she has filed this OA.

- 2. This OA was taken up for admission on 21.2.2011. We have heard the learned counsel for the applicant as well as the counsel appearing for the respondents.
- 3. Payment of gratuity is governed by Payment of Gratuity Act, 1972. If the applicant has any grievance as to the amount given to her as ex-gratia gratuity then she has to approach the concerned authority under the Payment of Gratuity Act, 1972. Hence, this Original Application is dismissed with liberty to the applicant to move the appropriate authority for redressal of her grievance.

(K. GEORGE JOSEPH) ADMINISTRATIVE MEMBER (JUSTIĆE P.R. RAMAN) JUDICIAL MEMBER